

Central Administrative Tribunal  
Principal Bench

C.P.No.267/97 in  
O.A.No.1686/96

Hon'ble Mr. Justice K.M.Agarwal, Chairman  
Hon'ble Mr. R.K.Ahooja, Member(A)

(28)

New Delhi, this the 27th day of January, 1998

Shri R.P.Singh  
s/o Shri Chetu Singh  
r/o 6, Sadikpura  
Chandi Road  
Hapur (UP)  
retired as Chief Parcel Supervisor  
Northern Railway  
New Delhi. .... Applicant

(By Shri K.N.Bahuguna, Advocate)

Vs.

1. Shri S.P.Mehta  
General Manager  
Northern Railway  
Baroda House  
New Delhi - 110.001.

2. Shri K.K.Chaudhary  
Divisional Railway Manager  
Northern Railway  
State Entry Road  
Paharganj  
New Delhi. .... Respondents

(By Shri R.L.Dhawan, Advocate)

O R D E R (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

By order dated 21.7.1997 in OA No.1686/96 the respondents were directed to pay Rs.20,003/- along with 12 per cent interest from 01.05.1993 has also payment of interest on the entire amount of Leave Encashment from 1.5.1993 and on some other amount within the specified period of time. Alleging non-compliance with the said direction the applicant filed this Contempt Petition. During the pendency of this Petition and on 19.1.1998, two Chéques for Rs.20,485/- and Rs.19,934/- were delivered to the applicant.

*Jm*

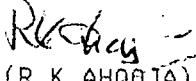
2. On 19.1.1998, the applicant was given time till today to make his statement if the aforesaid amounts satisfy his claim pursuant to the said order in OA No.1686/96. The learned counsel for the applicant states that there has not been proper calculation of the amounts paid by the respondents and therefore, the said order could not be said to have been complied with.

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3. We are of the view that after the payment is made, the order in OA No.1686/96, is substantially stands complied with and accordingly there appears no basis to keep this Contempt Petition pending before us. If, according to the applicant, calculation has not been made properly, it is open to the applicant to submit his statement before the respondents and if that calculation is not accepted by the respondents, to file a fresh OA for further direction in the matter.

4. Accordingly, subject to observations aforesaid, this Contempt Petition is dismissed as having become infructuous. The Rule nisi stands discharged. No costs.

  
(K.M. AGARWAL)  
CHAIRMAN

  
(R.K. AHOOJA)  
MEMBER(A)

/rao/